

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.315/99

Wednesday this the 17th day of March, 1999.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

P. Sadashivan,
S/o Paramu,
Chief Commercial Clerk III
Southern Railway,
Ernakulam Junction,
residing at Mulackal House,
Panmana PO,
Chavara, Quilon.

...Applicant

(By Advocate Mr. K.M. Anthru)

Vs.

1. Union of India, represented by
The General Manager,
Southern Railway,
Headquarters Office,
Madras-3.

2. The Senior Divisional Personnel Officer,
Southern Railway,
Trivandrum Division,
Trivandrum.14.

3. The Officer-in-Charge,
Air Force Record Office,
Vayu Bhavan,
New Delhi.

...Respondents

(By Advocate Mr. K.Karthikeya Panicker)

The application having been heard on 17.3.99, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

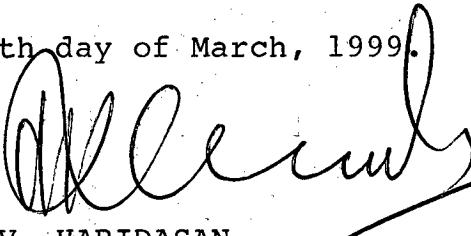
Applicant, an Ex-Serviceman reemployed in the Southern Railway as a Commercial Clerk in the scale Rs.260-430 is aggrieved that he has not been given proper fixation of pay granting one increment for each completed year of defence service. His representation

claiming the benefit of fixation of pay made on 25.07.98 (A.1) is still awaiting consideration by the respondents. Under these circumstances, the applicant has filed this application for a direction to the respondents 1&2 to refix the applicant's initial pay in the re-employed post of Commercial Clerk, by grant of one increment for every completed year of defence service and to grant the consequential benefits including arrears thereof.

2. When the application came up for hearing Shri K.Karthikeya Panicker appeared for the respondents. The counsel on either side agree that the application may be disposed of with a direction to the second respondent to consider the representation (A.1) and to give the applicant a speaking order within a reasonable period.

3. In the light of the above submission of the learned counsel and as agreed to by them the application is disposed of directing the second respondent to consider the A.1 representation submitted by the applicant in the light of the rulings and instructions on the subject and to give the applicant a speaking order within a period of two months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 17th day of March, 1999.


A.V. HARIDASAN
VICE CHAIRMAN

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LIST OF ANNEXURE

1. Annexure A1: True copy of the representation dated 25.7.1998 submitted by the applicant addressed to the second respondent.